

FORM A
PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF THE CREDITORS OF ANSAL URBAN CONDOMINIUMS PRIVATE LIMITED
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016))

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ANSAL URBAN CONDOMINIUMS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19th September, 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi, India, under the Companies Act, 1956
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U51909DL2008PTC183513
5.	Address of the registered office and principal office (if any) of corporate debtor	115, Ansal Bhawan, 16, Kasturba Gandhi Marg, New Delhi 110001
6.	Insolvency commencement date in respect of corporate debtor	10 th March, 2022 (Order received on 12/03/2022)
7.	Estimated date of closure of insolvency resolution process	6 th September, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name – Mr. RAJESH RAMNANI Reg No- IBBI/IPA-002/IP-N00993/2020-2021/13187
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add – D-44, Second Floor, Naraina Vihar, New Delhi -110028 Email – rajeshramnani2407@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address – 83, National Media Centre, Shanker Chowk, Nr. Ambiance Mall / DLF Cyber City, Gurugram – 122002 Email – cirp.ansalurban@gmail.com (For submission of Claims, please see to the instructions mentioned underneath)
11.	Last date for submission of claims	24th March, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Vikky Dang 2. Mr. Prabhat Ranjan Singh 3. Mr. Sumit Shukla
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Ansal Urban Condominiums Private Limited on 10th of March, 2022.

The creditors of Ansal Urban Condominiums Private Limited are hereby called upon to submit their claims with proof on or before 24th March, 2022 to the Interim Resolution Professional.

The financial creditors shall submit their claims with proof by electronic means only. The Financial Creditors should submit their Claim at the website <https://pda.nesl.co.in/#/>. If in case of any query relating to uploading the same, the contact details of the concerned person is (M) 8447018554. **Other creditors can submit the claims with proof in person, by post or by electronic means.** Those Creditors who intend to submit the Claim in physical mode, can submit at the address mentioned in entry No. 10.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA

Submission of false or misleading proofs of claim shall attract penalties.

Rajesh Ramnani
Interim Resolution Professional
Reg No- IBBI/IPA-002/IP-N00993/2020-2021/13187



Date: 14th March, 2022

Place: Gurugram